

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3932  
ANSWERED ON:22.08.2003  
UNDER INVOICING BY IMPORTERS EXPORTERS  
A.F. GOLAM OSMANI;KAMAL NATH

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the customs authorities have imposed penalty on several exporters/importers and individuals for under invoicing exports/imports under COFEPOSA during the last three years ;
- (b) if so, the details in this regard;
- (c) whether the Government propose to strengthen its rules and laws to check such frauds; and
- (d) if so, the details in this regard?

**Answer**

MINISTER OF STATE (E.B. & I. ) IN THE MINISTRY OF FINANCE (SHRI ANANDRAO V. ADSUL)

(a) to ( d ) : Seven persons were detained under COFEPOSA during last three years. There is no penalty imposable under this Act. Through the Finance Act,2003, Government have already strengthened various provisions of the Customs Act, 1962, particularly sections 113,114,135 and 136.